

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, ~~XXXXXX~~

AHMEDABAD BENCH.

(9)

O.A No.
~~XXXXXX~~ 476

1990.

DATE OF DECISION 6.12.1990

Govindbhai S. Valand & Anr. Petitioner

Mr. I.M. Pandya Advocate for the Petitioner (s)

Versus

Union of India & Anr. Respondent

Mr. P.M. Raval Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. P.H. Trivedi Vice Chairman

The Hon'ble Mr. J.P. Sharma Judicial Member

JUDGMENT

1. Govindbhai S. Valand,
248/2965, Mahatma Gandhi
Vasahat, Gota Gam,
Tal. Daskroi, Dist. Ahmedabad.

2. Jagdish Ambalal Parikh,
Technician Trainee,
D.T.T.C., Ashram Road,
Patel Chambers,
Ahmedabad.

.. Applicants

(Advocate - Mr. I.M. Pandya)

Versus

1. Union of India, through,
The Secretary,
Department of Telecommunications,
Sansad Bhavan, Parliament street,
New Delhi 110 001.

2. General Manager,
Ahmedabad Telecom District,
Ramnivas Building - 2,
Khanpur, Ahmedabad.

.. Respondents

(Advocate - Mr. P.M. Raval)

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

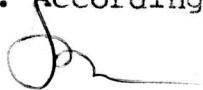
Hon'ble Mr. J.P. Sharma .. Judicial Member

O R D E R

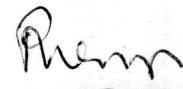
Date : 6.12.1990.

Per : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Heard Mr. I.M. Pandya, learned advocate for the petitioners. The petitioners have not established that he cannot be posted out side the Ahmedabad Telecom Circle. Although they may have a right to refuse such a posting if they do not suit ~~the~~. The impugned order lists a number of persons to whom the orders are addressed. In the absence of the petitioners establishing that there is any restraint that the administration has placed upon itself by any executive instruction or policy, the petitioners can have no grievance if a posting is offered to them. Accordingly petition rejected.


(J P Sharma)
Judicial Member

*Mogera


(P.H. Trivedi)
Sir